

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 157 OF 2018 &
IA NO 672 OF 2018

Dated: 5th December, 2018

Present: HON' BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER
HON' BLE MR. RAVINDRA KUMAR VERMA, TECHNICAL MEMBER

In the matter of:

Clean Solar Power (Bellary) Pvt. Ltd.

... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Akshay Shandilya
Ms. Shikha Pandey

Counsel for the Respondent(s) : Ms. Swapan Seshadri
Ms. Neha Garg for R-1

Mr. Balaji Srinivasan
Mr. Siddhant Kohli
Mr. Maynak Kshirsagar for R-2,4,6 & 7

ORDER

The learned counsel appearing for the Respondent Nos.2,4,6 & 7 prays for another four weeks time to enable them to file the reply in the matter.

Submission made by the learned counsel appearing for the Respondent Nos.2,4,6 & 7, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos.2,4,6 & 7 is permitted to take necessary steps for filing the reply with the application for condonation of delay for filing the Reply by 04.01.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 06.02.2019 after duly serving copy on the other side.

The interim order dated 16.07.2018 by this Tribunal will continue till the next date of hearing.

List this matter on 20.02.2019, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

Pr/pk

(Justice N. K. Patil)
Judicial Member